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S.P.Singh Versus Union of India & Ors.  
R.A.101/88  
in  
O.A.861/88  
30.8.88

Present: Mr.S.S.Tewari, Advocate for the applicant.

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Order:-

This is a review application against my order dated 29th July, 1988 dismissing O.A.No.861 of 1988 which was directed against the order of transfer shifting the applicant from Delhi to Frontier Academy, Gwladam in U.P. The submission made by the learned counsel for the applicant again is that the order was made in mid session inasmuch as the new session had commenced from first week of April, 1988 and it <sup>will</sup> not only cause hardship to the applicant but also adversely affect the study of the applicant's son who is studying in Xth Class at Delhi because the Schools at Gwladam will not be having the same syllabus. I have already examined this aspect of the matter and I find ~~nothing~~ nothing to be reviewed in the said order. However it has been brought to my notice that the applicant has not reported for duty at Gwladam so far because of this review application. However I direct/that the applicant be allowed leave of the kind due as admissible under the rules for late joining. This review application being without force is dismissed accordingly.

J. P. Jain  
(J. P. Jain)  
V.C.

30.8.88.